

(iii) Notification G.S.R. No. 981, dated the 19th August, 1960, publishing further amendments in Schedule III to the Indian Police Service (Pay) Rules, 1954.

[Placed in Library. See LT-2354/ 60 for (i) to (iii)].

ANNUAL REPORT (1959-60) ON THE ACTIVITIES OF COIR BOARD AND WORKING OF THE COIR INDUSTRY ACT, 1953

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA) : Sir, I beg to lay on the Table, under sub-section (1) of section 19 of the Coir Industry Act, 1953, a copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period 1st April, 1959 to 31st March, 1960. [Placed in Library. See LT-2363/ 60].

REPORT (1960) OF THE TARIFF COMMISSION ON THE CONTINUANCE OF PROTECTION TO THE ENGINEERS' STEEL FILES INDUSTRY AND RELATED PAPERS

SHRI SATISH CHANDRA: Sir, I also beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy each of the following papers: —

(i) Report (1960) of the Tariff Commission on the continuance of protection to the Engineers' Steel Files Industry.

(ii) Government Resolution No. 18(2)-T.R./60, dated the 7th September, 1960.

(iii) Government Notification No. 18(2)-T.R./60, dated the 7th September, 1960.

(iv) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) to (iii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. LT-2369/60 for (i) to (iv)].

NOTIFICATION UNDER THE SEA CUSTOMS ACT, 1878'

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI) : Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 986, dated the 27th August, 1960, publishing an amendment in Government Notification G.S.R. No. 575, dated the 28th May, 1960. [Placed in Library. See No. LT-2371/60.]

NOTIFICATION PUBLISHING THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAW BACK (GENERAL) AMENDMENT RULES, 1960

DR. B. GOPALA REDDI: Sir, I also beg to lay on the Table, under subsection (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 987, dated the 27th August, 1960, publishing the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1960. [Placed in Library. See No. LT-2372/60.]

NOTIFICATION UNDER THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT, 1955

DR. B. GOPALA REDDI: Sir, I also beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 989, dated the 27th August, 1960, publishing a corrigendum to Government Notification G.S.R. No. 68<J, dated the 18th June, 1960 [Placed in Library See No. LT-2373/60.]